

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 315
IA-609/2024
In
IB-276(ND)2021

IN THE MATTER OF:

Union Bank of India Through

Vs

Mr. Sanjay Dhingra

.....APPLICANT/PETITIONER

SECTION

U/s 95(1)

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Sikhar Tiwari, Advocates.

For the Respondent : Mr/Ms. Udit Singh, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Personal Guarantor has submitted that in compliance with the order dated 22.03.2024, the objections have been filed yesterday only. He shall take steps to bring the objections on record within two days, failing which the objections will not be taken into consideration.

List the matter on **19.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**